

CC No. 290/2019 (Old CC No. 04/18)
RC No. 219 2015 (E) 0006
Branch: CBI/EO-I, New Delhi.
CBI vs M/s Rungta Projects Ltd. & Ors.,
U/s 120-B r/w Section 420/468/471 IPC and substantive offences thereof.

18.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh for CBI along with Holding IO Dy. SP. Bodh Raj Hans.

Advocates Sh. Akshay Nagarajan and Ms. Smrithi Suresh on behalf of Ld. Special PP Sh. R.S. Cheema for CBI.

Ld. Counsel Sh. Rajesh Khanna for A-1 to A-5.

Ld. Counsel Sh. Rajesh Khanna for accused persons submits that in

compliance of order dated 22.07.2020 of this Court, he has not received any response from IO/CBI about the purpose for which some of the witnesses have been cited in the list of prosecution witnesses, even though their statements were not recorded during investigation..

Upon inquiry, Holding IO Dy. SP. Bodh Raj Hans submits that about 10-15 days back he has supplied the gist of purpose for which various such witnesses have been cited in the list of prosecution witnesses, to Ld. Counsel on his email ID.

Heard. Considered.

Be that as it may, Holding IO Dy. SP Bodh Raj Hans is directed to once again supply the gist of all such witnesses to Ld. Counsel for accused persons.

Arguments on the point of Charge have been heard as advanced by Ld. Senior PP Sh. A.P. Singh on behalf of Prosecution.

Ld. Counsel Sh. Rajesh Khanna, however, sought time to address arguments on the point of charge stating that he is not yet fully prepared.

Heard. Allowed.

Matter is accordingly now adjourned to 04.09.2020 for arguments on the point of charge on behalf of accused persons.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhanian.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
18.08.2020.**